

IN THE SUPREME COURT OF INDIA  
CRIMINAL APPELLATE JURISDICTION  
CRIMINAL APPEAL NO(S).1500/2015

JAIRAJ .....APPELLANT(S)  
VERSUS  
THE STATE OF MAHARASHTRA & ANR. ....RESPONDENT(S)

O R D E R

We have heard Mr. Atul Babasaheb Dakh, learned counsel appearing for the appellant and Mr. Rahul Chitnis, learned counsel appearing for the respondent - State of Maharashtra.

The appellant who is an accused in Regular Criminal Case No.653 of 2015 registered on the basis of FIR No.26 of 2015 for offences punishable under sections 498A, 506, 323, and 406 read with section 34 of the Indian Penal Code (for short, the 'IPC'), has filed the present appeal by special leave.

Mr. Dakh, learned counsel appearing for the appellant, has submitted that the complainant wife - Shilpa and the husband - Ganesh Birajdar have already compromised the matter.

Mr. Chitnis, learned counsel appearing for the respondent-State, has also submitted that he has instructions to state that the husband has amicably compromised the matter with his wife. The State has no objection for quashing the

aforesaid FIR registered against the present appellant.

Since the husband and the wife have amicably settled the matter, considering the fact that the appellant is a distant relative of the husband and wife, FIR No.26 of 2015 in Regular Criminal Case No.653 of 2015 is hereby quashed qua the appellant - Jairaj.

The instant appeal is disposed of in the above terms.

.....CJI  
[S.A. BOBDE]

.....J  
[R. BANUMATHI]

NEW DELHI;  
JULY 17, 2020.

ITEM NO.6

Court 1  
(By Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No.1500/2015

JAIRAJ

Appellant(s)

VERSUS

THE STATE OF MAHARASHTRA &amp; ANR.

Respondent(s)

(For IA No. 17137/2020 - EARLY HEARING APPLICATION and IA No. 17138/2020 - EXEMPTION FROM FILING O.T.)

Date : 17-07-2020 The matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Appellant(s) Mr. Atul Babasaheb Dakh, AOR

For Respondent(s) Mr. Rahul Chitnis, Adv.  
Mr. Sachin Patil, AORUPON hearing the counsel the Court made the following  
O R D E R

The instant appeal is disposed of in terms of the signed order.

Pending interlocutory applications, if any, stand disposed of.

(SANJAY KUMAR-II)  
ASTT. REGISTRAR-cum-PS(INDU KUMARI POKHRIYAL)  
ASSISTANT REGISTRAR

(Signed Order is placed on the file)